

**IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION**

TRANSFER PETITION (C) NO. 1870/2014

UNION OF INDIA

.....PETITIONER(S)

VERSUS

ALIGARH MUSLIM UNIVERSITY & ORS.RESPONDENT(S)

O R D E R

1. Notice has been served in this matter.
2. Office report indicates that all the respondents have been served, only Respondent Nos.1 and 2 are represented.
3. Having regard to the nature of the averments, the transfer petition is allowed.
4. Therefore, Civil Misc. Writ Petition No.51229/2014 (Anoop Prabhakar and Others v. Union of India & Others) pending before the High Court of Judicature at Allahabad at Uttar Pradesh is hereby transferred to this Court. The relevant file shall be requisitioned from the High Court of Judicature at Allahabad.
5. On such transfer, the same shall be taken up along with C.A. No.2286/2006, which is already pending before this Court.

6. Pending application(s), if any, shall stand disposed of.

.....J.
(S. RAVINDRA BHAT)

.....J
(PRASHANT KUMAR MISHRA)

NEW DELHI;
AUGUST 14, 2023

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

TRANSFER PETITION(S)(CIVIL) NO(S). 1870/2014

UNION OF INDIA

PETITIONER(S)

VERSUS

ALIGARH MUSLIM UNIVERSITY & ORS.

RESPONDENT(S)

(IA No. 1/2014 - STAY APPLICATION)

Date : 14-08-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAVINDRA BHAT
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s)

Mr. Tushar Mehta, Solicitor General
Mr. K M Nataraj, A.S.G.
Ms. V Mohna, Sr. Adv.
Mr. Gurmeet Singh Makker, AOR
Mr. R Bala, Adv.
Mr. Rajat Nair, Adv.
Mr. Shailesh Madiyal, Adv.
Mr. Mayank Pandey, Adv.

For Respondent(s)

Mr. Nikhil Nayyar, Sr. Adv.
Mr. T.V.S. Raghavendra Sreyas, AOR
Mr. Dhananjay Baijal, Adv.
Mr. Siddharth Vasudev, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The transfer petition is allowed, in terms of the signed
order.

(NARENDRA PRASAD)
ASTT. REGISTRAR-cum-PS

(BEENA JOLLY)
COURT MASTER (NSH)

(Signed order is placed on the file)